

IN THE INCOME TAX APPELLATE TRIBUNAL
NAGPUR BENCH, NAGPUR – VIRTUAL COURT

BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER
AND
SHRI S. S. VISWANETHRA RAVI, JUDICIAL MEMBER

आयकर अपील सं. / ITA Nos.271 & 272/NAG/2019
निर्धारण वर्ष / Assessment Years : 2013-14 & 2014-15

M/s. Pee Vee Textiles Limited, N.H. No.7, Jam Samudrapur, Wardha- 442305. PAN : ACDPM8261E	Vs.	ACIT, Wardha Circle, Wardha.
Appellant		Respondent

CORRIGENDUM

PER INTURI RAMA RAO, AM:

We find that a typographical error had crept in our order dated 03.11.2023 in the above captioned appeals, in the appellant's counsel name. Hence, this corrigendum is being issued.

2. The appellant's counsel name "Shri Rajesh V. Loya" shall be substituted by "Shri Sanjay C. Thakar".
3. The remaining order shall remain unchanged.

Corrigendum pronounced on this 21st day of November, 2023.

Sd/-
(S. S. VISWANETHRA RAVI)
JUDICIAL MEMBER

Sd/-
(INTURI RAMA RAO)
ACCOUNTANT MEMBER

पुणे / Pune; दिनांक / Dated : 21st November, 2023.

Sujeet

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A)-2, Nagpur.
4. The Pr. CIT-2, Nagpur.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, नागपुर /
DR, ITAT, Nagpur.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.